CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

OA NO. 263/2000

New Delhi, this the 30th day of August, 2000

HON'BLE MR. JUSTICE V.RAJAGOPALA REDDY, VICE CHAIRMAN (J) HON'BLE MR. GOVINDAN S. TAMPI, MEMBER (A)

In the matter of:

Harish Chand S/o Sh. Hari Lal R/o A-121, Sanjay Colony, Okhla Phase-II, New Delhi working as Leading Fire Man Delhi Fire Service. (By Advocate: Sh. S.K.Gupta)

.... Applicant

. VS.

 Govt. of NCT of Delhi through Chief Secretary,
 Sham Nath Marg,

Délhi.

 Chief Fire Officer, Delhi Fire Service, Fire Headquarters, Connaught Place, New Delhi.

- 3. Director,
 National Fire Service College,
 (Ministry of Home Affairs),
 Nagpur, Maharashtra,
- 4. Fire Advisor,
 D.G.C.D. (Fire Cell)
 Jaisalmer House,
 26, Man Singh Road,
 New Delhi.

..... Respondents

(By Advocate: Sh. S.M. Arif and Sh. Rajinder Pandita)

ORDER (ORAL)

By Justice V.Rajagopala Reddy,

Counsel for applicant seeks to withdraw the OA stating that it has become infructuous. OA is dismissed as become infructuous. No costs.

GOVINDAN S. TAMPI)
Member (A)

(V.RAJAGOPALA REDDY Vice Chairman (J)

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